GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:5625 ANSWERED ON:29.04.2010 CONTAINER TRAFFIC Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have decided that some organizations other than CONCOR will be considered for the movement of container traffic; and
- (b) if so, the policy framework prepared by the Railways in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

- (a): Railways have permitted organizations other than CONCOR for movement of container trains only.
- (b): The rules for permission to move container trains on Indian Railways were notified vide the Gazette of India No.458 dated 26.9.2006. Any person, individual or a joint venture or a company registered under the Companies Act, 1956 with specified field experience and financial capabilities, is eligible to obtain the permission to move container trains. For licence purpose, Indian Railway network has been grouped in four categories. For movement of containers, the operators shall arrange rolling stock and containers. Train operation including locomotive, crew and track will be provided by Railways.